

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 5377
(To be answered on the 6th April 2017)

PAY PARITY BETWEEN AIR INDIA PILOTS

5377. SHRI P.C. MOHAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has observed that even after the merger of Indian Airlines and Air India, the pay structure of the pilots of Indian Airlines is lower than the pay package of Air India pilots while they are discharging the same duties, if so, the details thereof;
- (b) the sanctioned strength of pilots who were operating Boeing 787 Dreamliner flights and the actual strength of the pilots;
- (c) whether the Air India management has received any request from the pilots of Dreamliner aircraft for No Objection Certificate (NOC);
- (d) if so, the details thereof; and
- (e) whether the Ministry is having any proposal to consider parity of wages of the pilots of erstwhile Indian Airlines with that of Air India and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): Pursuant to amalgamation of both the erstwhile airlines (Air India & Indian Airlines), a Committee headed by Justice DM Dharmadhikari (JDC), was constituted to address the various Industrial Relations issues including pay/wage rationalization. The JDC submitted its report to the Government of India on 31.01.2012, which was accepted by the Government on 12.06.2012. Subsequent to implementation of Justice Dharmadhikari Committee Report Revised Basic Pay and Allowances have been harmonized for Pilot categories and a uniform pay structure for all pilots of Air India has been implemented with effect from 01.01.2016.

(b): The strength of Pilots is dynamic, depending upon number of aircraft, routes and the schedule. So there can not be an absolute strength of pilots at a given point of time. However, actual strength of pilots operating the 23 Dreamliner B787 aircraft in the fleet of Air India is 314.

(c): No, Madam.

(d): Does not arise in view of (c) above.

(e): Ministry of Civil Aviation has conveyed approval for pay and allowances for all Pilots of Air India Ltd. as per the Department of Public Enterprises guidelines and additional allowances based on market standards prevalent in the airline industry.